

[Shri P. S. Naskar]

(ii) The Displaced Persons (Compensation and Rehabilitation) Fifth Amendment Rules, 1961, published in Notification No. G.S.R. 492, dated the 8th April, 1961. [Placed in Library. See No. LT-2859/61.]

(iii) The Displaced Persons (Compensation and Rehabilitation). Sixth Amendment Rules, 1961 published in Notification No. G.S.R. 565, dated the 22nd April 1961. [Placed in Library. See No. LT-2960/61].

ment to Schedule I of the said Act.

(iii) A copy of each of the following Notifications issued under the Employees' Provident Funds Act, 1952:—

(a) G.S.R. No. 704, dated the 20th May, 1961, extending the said Act to hotels and restaurants.

(b) G.S.R. No. 706, dated the 20th May, 1961 extending the said Act to certain establishments connected with oil industry. [Placed in Library. See No. LT-3011/61.]

NOTIFICATIONS ISSUED UNDER EMPLOYEES' PROVIDENT FUNDS ACT, 1952

The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra): Sir, I beg to lay on the Table—

(i) A copy of the following Notifications under sub-section 7 of the Employees' Provident Funds Act, 1952:—

(a) The Employees' Provident Funds (Third Amendment) Scheme, 1961 published in Notification No. G.S.R. 783, dated the 10th June, 1961. [Placed in Library. See No. LT-3009/61.]

(b) The Employees' Provident Funds (Fourth Amendment) Scheme, 1961 published in Notification No. G.S.R. 808, dated the 17th June, 1961. [Placed in Library. See No. LT-3010/61.]

(ii) A copy of Notification No. G.S.R. 705, dated the 20th May, 1961 under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952 making certain amend-

PARLIAMENTARY COMMITTEES—SUMMARY OF WORK

Secretary: Sir, I lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1960 to 31st May, 1961.

12.42 hrs.

PRESIDENTS' ASSENT TO BILLS

Secretary: Sir, I lay on the Table following six Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 5th May, 1961:

1. The Orissa Appropriation (No. 2) Bill, 1961.
2. The Medicinal and Toilet Preparations (Excise Duties) Amendment Bill, 1961.
3. The Appropriation (No. 3) Bill, 1961.
4. The Delhi Shops and Establishments (Amendment) Bill, 1961.
5. The Appropriation (Railways) No. 3 Bill, 1961.
6. The Motor Transport Workers Bill, 1961.

* Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 5th May, 1961:

1. The Essential Commodities (Amendment) Bill, 1961.
2. The Criminal Law (Amendment) Bill, 1961.
3. The Coal Mines (Conservation and Safety) Amendment Bill, 1961.
4. The Advocates Bill, 1961.
5. The Salar Jung Museum Bill, 1961.

Sir, I also lay on the Table the Dowry Prohibition Bill, 1961 passed by the Houses of Parliament at a joint sitting and assented to by the President.

12.43 hrs.

INDIAN RAILWAYS (AMENDMENT) BILL, 1961

REPORT OF THE SELECT COMMITTEE

Shri N. R. Gosh (Cooch-Behar): Sir, I beg to present the Report of the Select Committee on the Bill further to amend the Indian Railway Act, 1890.

EVIDENCE

Shri N. R. Ghosh: Sir, I beg to lay on the Table a copy of the evidence given before the Select Committee on the Indian Railways (Amendment) Bill, 1961.

RESIGNATION OF MEMBERS

Mr. Speaker: I have to inform the House that the following two Members have resigned their seats in Lok Sabha:—

- (1) Shri Nibaran Chandra Laskar, with effect from the 24th May, 1961.
- (2) Shri T. Sanganna, with effect from the 21st June, 1961.

12.44 hrs.

EXTRADITION BILL*

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the extradition of fugitive criminals.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the extradition of fugitive criminals."

The motion was adopted.

Shri Jawaharlal Nehru: Sir, I introduce the Bill.

12.45 hrs.

RE: EXPUNCTIONS

Shri Braj Raj Singh (Firozabad): Sir, may I seek your guidance about rule 380 of the Rules of Procedure? You did not allow me to speak at that time, but I would like to have an interpretation of this rule. Under rule 380 nowhere is it mentioned that the hon. Speaker may direct the Press not to publish a portion of the

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 7-8-1961.